

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 91/MP/2021

- Subject** : Petition under Section 79(1)(c) and Section 38(2)(b) and (c) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking allowance of Interest During Construction (IDC) and Incidental Expenses During Construction (IEDC) for the period from 21.5.2015 to 21.9.2015 for “220 kV D/C New Melli-Rangpo line and Associated bays at New Melli and Rangpo alongwith 1 No. 220 kV bus coupler bay each at Rangpo and New Melli” implemented as part of the transmission system for transfer of power from generating station in Sikkim.
- Date of Hearing** : 6.1.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. k. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Gati Infrastructure Chuzachen Ltd. and Ors.
- Parties Present** : Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Soumya Singh, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Shri S.S Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Due to paucity of time, the Commission adjourned the matter.

2. The Petition shall be listed for hearing in due course for which a separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

